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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1174 OF 2006

ALLAHABAD, THIS THE 26th DAY OF OCTOBER, 2006

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN
HON'BLE MR. P. K. CHATTERJI, MEMBER-A

Govind Lal,
Son of Shri Ram Rekha Prasad,
Resident of Village-Chhitampur,
Post Office-Mugalsarai,
District-Chandauli.

..... Applicant

(By Advocate Shri R. K. Upadhyay)

Versus

1. Union of India,
through its Chief Secretary,
Ministry of Railways,
New Delhi.
2. The General Manager (Hazipur Division),
Eastern Middle Railway,
Mugalsarai.
3. The Divisional Railway Manager, Mugalsarai,
Eastern Railway.
4. The Chief Engineer (Construction),
Eastern Railway, Mugalsarai.

..... Respondents.

(By Advocate Shri)

ORDER

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN

Heard Shri R. K. Upadhyay counsel for the
applicant on this O.A.

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2. In brief, the case of the applicant is that the Railway department acquired his agricultural land at Mughalsarai for making the construction of R.D.S.O Test-Track Mughalsarai. It is said that the Railway department has announced a policy that one of the family members of such person, whose lands are being acquitted for the said purpose will be given employment in the Railway and on the basis of the same policy more than 100 persons have been given that employment. He says that his case has not been considered though he has given representation (copy of which Annexure-3) to the General Manager (Hazipur Division), Eastern Middle Railway, Mughalsarai.

3. Learned counsel for the applicant has stated that this OA may dispose of with direction to the respondent no.2 to consider the said representation and pass suitable orders within a period to be fixed by this Tribunal. We think that up till now when there is no order of the respondents refusing such appointment so it would be appropriate if they are asked to consider and dispose of the said representation in accordance with rules.

4. So the OA is finally disposed of with direction to respondent no.2 to consider and dispose of the representation (copy of which Annexure-3) of the applicant in accordance with the relevant rules/policy/Railway Orders on the subject within a period of two months from the date certified copy of



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this order together with a copy of the said representation is produced before him. No costs.

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Member-A

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Vice-Chairman

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